

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.2670/93

NEW DELHI THIS THE 30TH DAY OF NOVEMBER, 1995.

HON'BLE SHRI N.V.KRISHNAN, ACTING CHAIRMAN
HON'BLE DR.A.VEDAVALLI, MEMBER(J)

1. Shri Alok Sharma
S/o Shri S.L.Sharma
2. Shri R.K.Sharma
S/o Sh.Megh Raj Sharma
3. Shri S.P.S.Gulati
S/o Shri R.S.Gulati
4. Shri V.K.Sikri
S/o Sh.Ram Lal Sikri
5. Shri V.K.Gupta
S/o Shri R.B.Gupta
6. Ms.Vrishti Jain
D/o Shri J.C.Jain

Graduate Engineers Association

Aakashwani & Doordarshan

C-18A Radio Colony,
Kingsway, Delhi

Through
Its President Shri G.Verma, A.S.E Applicants
(By Advocate Sh.P.K.Agarwal though none present)

vs.

1. Union of India
through
The Secretary
Ministry of Information & Broadcasting
Shastri Bhawan
New Delhi.
2. The Director General
Doordarshan
Mandi House
New Delhi.
3. The Director General
All India Radio
Aakashwani Bhawan
Parliament Street
New Delhi.

(BY SR.ADVOCATE SHRI P.H.RAMCHANDANI) Respondents

ORDER(ORAL)

Shri N.V.Krishnan:

None for the applicants though called twice.
We notice that none had appeared for the applicants
on two occasions on 18.9.95 and 10.10.95 after we had
passed an order on 31.7.95. Thereafter on 31.10.95
a proxy counsel had appeared for the applicants. None

(18)

is present today for the applicants. The learned counsel for the applicants was to satisfy us that the earlier judgement referred to in our order dated 31.7.95 could be distinguished for the purpose of this case.

Apparently, the learned counsel for the applicants is not interested in establishing the claim. In the circumstances, we dismiss the OA in default.

AVedavalli
(Dr. A. Vedavalli)
Member (J)

NV Krishnan
30.11.95
(N. V. Krishnan)
Acting Chairman

sns